

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 369/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017**

Name of the Company: IDBI (COC).
V/s.
Nitin Hasmukh Parikh & Ors.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AKSHAT KHARE	Advocate	Applicant	
2.				

ORDER

Learned Advocate Mr. Akshat Khare present for Applicant. None present for Respondent.

Letter dated 17.11.2017 received from IBBI confirming the name of Mr. Anshuman Chaturvedi as resolution professional in CP(IB) No. 19/NCLT/AHM/2017.

Hence, Mr. Anshuman Chaturvedi is appointed as Resolution Professional.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of November, 2017.